

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 15/05/2016
RT CP NO. 161/Chd/Hry/2017**

Mr. Rajendra Kumar & Sons (HUF).Petitioner.

Versus.

M/s. Yamuna Power and Infrastructure Ltd.Respondent.

Present: Mr. Deepak Jain, Mr. Tanpreet Gulati and Ms. Twisha Issar,
Advocates for petitioner.
Mr. Pradeep Nauharia, Advocate for respondent.

Learned counsel for respondent would clarify as to when the company went to the Dissemination Board and also file information by way of affidavit of the company's authorised representative with regard to Folio No. 80 regarding record of share certificates in the name of Ms. Fatima Multanwala. The clarification by way of affidavit be filed by the authorised representative of the respondent-company at least four days before the date fixed with copy advance to the counsel opposite.

List the matter on 11.01.2018 for arguments.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

December 08, 2017.
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